

**Scheduled Caste/Scheduled Tribe
Employees of Calcutta Port Trust**

7050. SHRI R. R. BHOLE: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) the number of cases filed by the Scheduled Caste and Scheduled Tribe employees of the Calcutta Port Trust against the management for depriving them of their Promotion, seniority fixation, confirmation etc. since October, 1978;

(b) the number of cases decided so far;

(c) the number of cases in which the decision of the courts went against the management and

(d) the reasons for such large number of cases and the reasons for not implementing the reservation rules in promotions for both technical and non-technical posts?

THE MINISTER OF SHIPPING AND TRANSPORT (SHRI VEERENDRA PATIL): (a) to (c) The Calcutta Port Trust authorities have reported that only one case relating to seniority has been filed by a Schedule Caste employees of the Port Trust before the Court since October, 1973. The case is sub-judice.

(d) The reservation rules in regard to promotional posts could not be implemented in some cases on account of non-availability of suitable candidates belonging to the Scheduled Castes/Scheduled Tribes. The Port authorities have also stated that a writ petition directed against reservation of promotional posts for the persons belonging to the Scheduled Castes/Scheduled Tribes is pending before the Calcutta High Court.

**House building loans in Northern
Railway**

7051. SHRI K. A. RAJAN: Will the Minister of RAILWAYS be pleased to state:

(a) the number of applications for house building loans pending with the Northern Railway Administration since the beginning of 1979; and

(b) the reasons for the delay in sanctioning loans for such large number of employees?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) 6.

(b) Preference was given to committed liability cases, as per extent orders. Loans for the new cases could not, therefore, be sanctioned.

**Indents received by Government
Medical Store Depot, Madras**

7052. SHRI K. B. S. Mani: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that the Indentors placing indents in Medical Store Depot, Madras during the last three years are not placing indents for their entire requirement; and

(b) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI NIHAR RANJAN LASKAR): (a) Yes.

(b) With the establishment of a joint Sector Venture, viz., Messrs. Tamil Nadu Dadha Pharmaceuticals, Madras, in which the Tamil Nadu Government have invested 49 per cent of the shares, all the items manufactured by that firm are being drawn directly by the Government Hospitals in Tamil Nadu as per orders of the Government of that State. Addi-